



In the

Reserve Bank of India
Foreign Exchange Department
Fort Glacis, No.16, Rajaji Salai
Chennai 600 001

Present

Arundhati Mech
Regional Director

Date : February 27, 2017
C.A.617/2016

In the matter of

M/s. Daechang India Seat Company Pvt Ltd.,
No.491, Mannur Village,
Valarpuram Post, Sriperumbudur Taluk,
Kancheepuram-602105

(Applicant)

In exercise of the powers under section 15 (1) of the Foreign Exchange Management Act, 1999 and the Regulations/Rules/Notifications/orders made there under, I pass the following

Order

The applicant has filed a compounding application dated December 05, 2016 (received at Reserve Bank on December 14, 2016) for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999 (the FEMA) and the



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regulations issued there under. The contraventions sought to be compounded are (i) delay in reporting of inflow of funds received from a person resident outside India for allotment of shares and (ii) delay in submission of Form FC-GPR on allotment of shares with Reserve Bank, in terms of Paragraph 9 (1) A and Paragraph 9 (1) B respectively, of Schedule I to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 notified vide Notification No. FEMA 20/2000-RB dated May 3, 2000 and as amended from time to time (hereinafter referred to as Notification No. FEMA 20/2000-RB).

2. The relevant facts of the case are as follows: The applicant company was incorporated on February 16, 2006 under the provisions of the Companies Act, 1956 (Registration No. U74999TN2006PTC058883) and is engaged in Business of manufacture of car seats. The applicant received foreign inward remittances from M/s.Daechang Seat Co.Ltd., South Korea towards subscription to equity shares and reported the same to the Reserve Bank as below:

Sl. No.	Amount of Foreign Inward Remittance (in Rs.)	Date of receipt	Reported to RBI on
1	3,06,59,211.60	07.02.2006	13.06.2006
2	3,69,60,000.00	27.07.2006	06.09.2006
3	27,42,000.00	14.09.2006	02.04.2007
4	2,18,75,000.00	08.02.2007	02.04.2007
5	1,17,30,000.00	12.12.2007	23.03.2016
6	4,02,00,000.00	07.03.2008	23.03.2016
7	3,43,55,710.91	21.01.2009	14.05.2009
8	13,50,30,000.00	24.12.2010	01.01.2011

The applicant reported receipt of remittances to the Reserve Bank on dates indicated above and with delay ranging from 10 days to eight years two months 11 days approximately beyond the stipulated time of 30 days in respect of the remittances at Sr. Nos. 1 to 7. Whereas, in terms of paragraph 9 (1) A of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares or convertible debentures in accordance with these Regulations should report to the Reserve Bank of India as per the prescribed procedure not later than 30 days from the date of receipt of the amount of consideration.



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3. The company allotted equity shares and filed FC-GPR as indicated below:

Sl. No.	No. of shares/CCPs allotted	Face Value (in Rs.)	Amount (INR)	Date of allotment of shares	Reported to RBI on
1	3065920	10	3,06,59,200	08.05.2006	13.06.2006
2	3696000	10	3,69,60,000	07.08.2006	06.09.2006
3	274200	10	27,42,000	12.10.2006	02.04.2007
4	2187500	10	2,18,75,000	26.02.2007	02.04.2007
5	5193000	10	5,19,30,000	05.06.2008	23.03.2016
6	3435600	10	3,43,56,000	30.06.2009	23.03.2016
7	13503000	10	13,50,30,000	08.06.2011	24.06.2011

The applicant filed the form FC-GPR as indicated above with delay ranging from five days to seven years eight months 18 days approximately beyond the prescribed limit of 30 days in respect of allotments at Sr. Nos. 1 & 3 to 6. Whereas in terms of paragraph 9 (1) B of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares in accordance with these Regulations has to submit to Reserve Bank a report in Form FC-GPR along with documents prescribed therein within 30 days from the date of issue of shares to person resident outside India.

4. The applicant was given an opportunity for personal hearing vide Reserve Bank's mail dated February 22, 2017 for further submission in person and/or producing documents, if any, in support of the application. The applicant appeared for the personal hearing on February 27, 2017 during which Shri Kanaga Subbu Rathina Raj, DGM-Finance of the company and Shri R Ragunath, Practicing Chartered Accountant represented the applicant. The authorized representatives of the applicant admitted the contraventions as stated in para 2 and 3 above committed by the applicant for which compounding has been sought. During the personal hearing, it was submitted that the delays were unintentional. In view of the above, they requested to take a lenient view in the matter. The application for compounding is, therefore, being considered on the basis of the averments made in the application as well as other documents and submissions made in this context by the applicant during personal hearing.



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5. I have given my careful consideration to the documents on record and submission made by the applicant in the compounding application and during the personal hearing. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:

(a) Paragraph 9 (1) A of Schedule 1 to Notification No. FEMA 20/2000-RB due to delay in reporting of receipt of inward remittances towards subscription of equity shares as detailed in paragraph 2 above. The contravention relates to an amount of ₹ 17,85,21,922.51 and the duration ranging from 10 days to eight years two months 11 days approximately; and

(b) Paragraph 9 (1) B of Schedule 1 to Notification No. FEMA 20/2000-RB due to delay in submission of Form FC-GPR to the Reserve Bank after issue of shares to persons resident outside India. The contravention relates to an amount of ₹ 14,15,62,200.00 and the duration of contravention ranging from five days to seven years eight months 18 days approximately;

6. In terms of Section 13 of the FEMA, any person contravening any provision of the Act shall be liable to a penalty up to thrice the sum involved in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contraventions are to be compounded and I consider that an amount of ₹ 16,00,800/- (Rupees sixteen lakh and eight hundred only) will meet the ends of justice.

7. Accordingly, I compound the admitted contraventions namely, the contraventions of paragraphs 9 (1) A and 9 (1) B of Schedule 1 to Notification No. FEMA 20/2000-RB, by the applicant on the facts discussed above in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000 on payment of an amount of ₹ 16,00,800/- (Rupees sixteen lakh and eight hundred only) which shall be deposited by the applicant



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with the Reserve Bank of India, Foreign Exchange Department, Fort Glacis, No.16, Rajaji Salai, Chennai - 600 001 by a demand draft drawn in favour of the “Reserve Bank of India” and payable at Chennai within a period of **15 days** from the date of this order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000 shall apply.

The application is disposed of accordingly.

Dated this Twenty seventh day of February, 2017.

Sd/-

Arundhati Mech
Regional Director